7. ORDER DATED 26-2-2001.

3

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dr. 236.2000

The S.S. counsel is

Prisent & frays time
to serve copy of countr,

Heard. Put up on 10.7.2000

23/6/00

23/6/12m2 REG/?

3.

hat servio

Order At. 10.7,2000

The learning counsel for Respondent præys time to serve the copy of counter.

Time granted till

17.7.2000.

REGISTRAR

Commen copy nato

M Registren

order dr. 17.7.2000

LOSSE is present & frays time to be eve the copy of comme Posse to 24,7 2000 for the same

Heard Shri R.K.Kar, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel appearing for the Respondents and have also perused the records.

2. In this Original Application, the applicant has prayed for quashing the order of appointment of Respondent No.3 to the post of EDBPM, Courgotha Branch post Office and for a direction to the Supdt. of Post Offices, Bolangir, Respondent No.2 to reconsider the case of the applicant and Respondent No.3 strictly in accordance with the procedure adopted by the Department for selection to the post of EDBPM. Departmental Respondents have filed counter opposing the prayer of applicant. Private Respondent No.3 was issued with notice but he did not appear not did he file counter. No rejoinder has been filed.

For the purpose of considering this

Original Application it is not necessary to go into too many facts of this case. Respondents have stated that a vacancy arose in the post of EDBPM Courgotha Branch Post Office on retirement of the regular incumbent. Employment Exchange was moved on 18.4.1996 to sponsor eligible candidates but no name was sponsored within the stipulated time. Thereafter public notice was issued on 28.5.96 inviting applications from the general public for the post. Respondents have stated that in response to this notice dated 28.5.96, required number of candidates did not apply. Hence another fixing the last date notice was issued on 7.2.97 of receipt application as 7.3.97. Respondents have stated that in reply to this notification also

1212 REGISTRA

NOTES OF THE REGISTRY

not source. copy

pate Renship

24-7-2000.

Learn SSC files

a memo studing therein

that copy of the lowner has

that copy of the lowner has

the lower than the applicant

been served to his coursel

applicant on call.

are absent on call.

However time is grant of

However time is grant of

till 1A-8-2000 to file

rejoinder if eny

REGISTRAR

Kølgryger vot

#A Ronns

Dt. 14.8.200

The Agrocotes have refrained from cotent work. No steps have here been token for fileng of rejoinfer. Posted to 30.8.2000.

REGISTRAR

ORDERS OF THE TRIBUNAL

the required number of candidates did not apply. Again a 3rd public notification was issued on 24.10.97 in response to which six candidates including applicant and Respondent No. 3 applied. It is the admitted position that the applicant has got more marks than the Respondent No. 3 in HSC examination. As per check list enclosed by the Departmental Respondents, applicant has got 369 marks whereas Respondent No. 3 has got 280 marks. Instructions of DG posts provide that amongst the eligible candidates the person who has secured highest mercentage of mark should be adjudged most meritorious. Respondents, however, have stated that alongwith the application the applicant did not submit all the required documents and because of this his candidature was rejected. Respondents have enclosed at Annexure-R/3 of the counter the xerox copy of the application filed by the applicant. In this against Sl. No. 3(b) applicant has mentioned that he belongs to SC and has also mentioned that the certificate in original has been submitted earlier. At the end of the application in the space meant for 'documents enclosed applicant has stated all documents i.e. Xerox copy of Board Certificate, plus 2 CLC, Provisional mark sheet of +2, Matric, Caste, Income Certificate, Character certificate from different gazetted officers and land Regd. Sale deed in original has been submitted earlier. However, two recent character certificate has been attached herewith. Respondents have stated that alongwith his application the applicant was required to submit copies of all necessary required documents and as he has not submitted this his candidature has been

NOTES OF THE REGISTRY

Rejoinder 612

Dt. 30.8.2000

Both the applierm end his evensel are absent on eall. No steps fut up to Benth for furth orders.

Rejourder not total.

for Admessede

33/2/01

ORDERS OF THE TRIBUNAL

rejected. Respondents have further stated that as the applicant was required to submit only the xerox copy of the documents alongwith his application, the applicant should not have sent the original earlier and should have kept those with him and submitted only the xerox copies. Respondents have further stated that after the candidaturee of the applicant was rejected, Respondents No.3 was selected taken for filing rejoind and he had joined the post. It is further stated selection is under consideration of post that this Master General, Sambalpur for the purpose of Review but the applicant has approached the Tribunal without waiting for the result of the Review. We have REGISTRAR considered the rival stand of the parties in their pleadings as also the submissions ofleamed counsel for both sides. Admittedly for filling up of the post public notice was issued three times and on the first two occasions as per the Respondents counter, required number of candidates did not apply . It is only against the 3rd public notice six candidates including the applicant and Respondent No.3 applied.Under the Rules, Respondents should have considered not only these six candidates who have applied in response to the 3rd notice but also the candidates who have applied earlier. But this has not been done. Moreover, the applicant has mentioned specifically in his original application that the required documents in original had been submitted earlier presumably with his earlier application. respondents have not specifically stated that the applicant did not come earlier with an application or these documents stated to have been enclosed by the applicant were not there. In view of this, it must , .

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

be held that these documents which the Respondents have held to be wanting were in the hands of the Departmental Authorities at the time of selection. In view of this it must necessarily be held that the rejection of the candidature of the applicant on the ground of his not having submitted the required documents alongwith his application is not legally sustainable, because presumably he had applied earlier and those documents as per his statement in his application at Annexure-R/3 had been submitted by him earlier. In view of this we quash the selection and appointment of Respondent No. 3 and direct the Departmental Authorities to consider the candidature of six persons who had applied in response to the 3rd public notice as also those who had applied in response to two other public notices and consider the question of selection of most meritorious candidate amongst them afresh, while considering this the application of the applicant shoulds not be rejected on the ground of his not having enclosed enclosed any required documents, in case the required documents have been enclosed by the applicant earlier andaire in the hands of the Departmental authorities. This exercise should be completed within a period of 60 days from today, Respondent No. 3 is allowed to continue in the post of EDBPM till 60th day in the interest of providing postal service to the local people but the selection must be completed within 60 days and in any case, it is directed that Res. No. 3 shall not be continued beyond the 60th day from today. with the above observations and directions, the O. A. is allowed. No costs.

today ere 2.3:2001 today ere 2.3:2001

tox both gedes.

2/3/01

5-0(3)

(G. NARASIMHAM) MEMB ER (JUDICIAL) Ownall don, (somiath som) acederatemento